

the subject to be raised comes under the Concurrent List. We satisfied that the subject comes under the Concurrent List in Schedule VII, Item 28. Therefore, you have to admit both the motions for discussion. You did not admit them. It is a serious matter regarding Tiruchundur Temple murder and Paul Commission Report and announcement of the same by ADMK leader and the consequences thereon. You allow us to raise the same through my party men under rule 377 since it is a very urgent matter of public importance concerning Tamil Nadu. (*Interruptions*)

MR. SPEAKER : Why don't you listen ? I have allowed it under rule 377.

(*Interruptions*)

SHRI K. MAYATHEVAR : You do not help us at all. What is going on ? (*Interruptions*)

श्री बी. डी. सिंह : देश में...

अध्यक्ष महोदय : छोड़िए, छोड़िए ।  
फिजूल की बात मत करिए ।  
... (अवधान)...

अध्यक्ष महोदय : मैंने कल कहा था कि देवली का मामला आज आ रहा है । आप उन को बोलिये कि अनशन छोड़ दें ।  
... (अवधान)...

अध्यक्ष महोदय : मैं कह रहा हूँ, उन को मेरी तरफ से कह दीजिये ।  
... (अवधान)...

12. 10 hrs.

*Shri Mani Ram Bagri and some other house Members then left the House.*

12. 11 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : On behalf of Shri Veerendra Patil, I beg to lay on the Table

a copy each of the following Notifications (Hindi and English Versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :—

(1) The Shipping Development Fund Committee (Accountants) Recruitment (Third Amendment) Rules, 1981, published in Notification No. G. S. R. 1030 in Gazette of India dated the 21st November, 1981.

(2) The Shipping Development Fund Committee Staff Car Driver and Group 'D' Posts Recruitment (Amendment) Rules, 1981, published in Notification No. G.S.R. 1031 in Gazette of India dated the 21st November, 1981.

[Placed in Library See No. LT-3216/81].

REVIEW ON AND ANNUAL REPORT OF HINDUSTAN LATEX LTD. TRIVENDRUM FOR 1980-81.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) :

I beg to lay on the Table

a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Latex Limited, Trivendrum, for the year 1980-81,

(2) Annual Report of the Hindustan Latex, Limited, Trivendrum, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3217/81.]